## Form of Inventory of Contents of Safe Deposit Locker

The following inventory of			
located at	Bi	ranch of	Bank,
*hired in her/ his sole name	by Shri/ Smt./ Kur	n	(deceased),
*hired jointly by Shri/ Smt./ I	Kum. (i)		(deceased)
	(ii)		
	(iii)		
was taken on this	day of	two thousa	and
Sr. Description of A No. Deposit I		Other identifying particulars, if any	
1			
2			
3			
4			
5			
6			
7			
8			
<ul> <li>*By breaking open th</li> <li>*Who produced the k</li> <li>3. The above inventory was</li> </ul>	med in the Will or the locker under here ey to the locker as taken in the presenticiary named to	/ his/ their instructions.	esentative/s:
Address			(Signature)

Shri/ Smt./ Kum.		
Address	-	(Signature)
	And	
(ii) Survivors in case of Joint hirers (	(if applicable)	
Shri/ Smt./ Kum.	-	
Address		(Signature)
Shri/ Smt./ Kum		
Address	-	(Signature)
(iii) Witness(es)		
Shri/ Smt./ Kum.	_	
Address		(Signature)
Shri/ Smt./ Kum.		
Address	-	(Signature)
(iv) On behalf of Bank		
Custodian:		
Shri/ Smt./ Kum.	_	
Address	-	
		(Signature)
Bank employee other than Custodian:		
Shri/ Smt./ Kum.		
Address		
		(Signature)

\*(Delete whichever is not applicable)

_ACKNOWLEDGEMENT	
*I/ We, Shri/ Smt./ Kum.	
(Name of the nominee(s)/ legal heir(s)/ beneficiary named in the Will or authorised representative and	their duly
Shri/ Smt./ Kum.	
(surviving hirers, if applicable)	
hereby acknowledge the receipt of the contents of the safe deposit locker of set out in the above inventory. Further, all the contents in the locker have and the locker is empty, and I/ we have no objection to allotment of the locker locker hirer as per norms of the bank.	been removed
Shri/Smt./ Kum.	
Shri/ Smt./ Kum.	Signature
Shri/ Smt./ Kum.	Signature
Signature	
Date and Place	
(*Delete whichever is not applicable)	